



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(८)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

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असाधारण क्रमांक १११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp (Fourth Amendment) Act, 2026 (Mah. Act No. XLII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLII OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July, 2026).

An Act further to amend the Maharashtra Stamp Act.

LX of 1958. WHEREAS it is expedient further to amend the Maharashtra Stamp Act for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra Stamp (Fourth Amendment) Act, 2026. Short title.

LX of 1958. 2. In SCHEDULE I appended to the Maharashtra Stamp Act,-

(i) after Article 34, the following Article shall be inserted, namely :-

(१)

Amendment
of
SCHEDULE I
of LX of 1958.

“34A. GUARANTEE-

(a) Financial or Bank Guarantee,—

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| (i) if the guarantee amount secured by such deed does not exceed rupees five lakhs, | 0.1 per cent. of the amount secured by such deed, subject to a minimum of five hundred rupees ; |
| (ii) in any other case, | 0.3 per cent. of the amount secured by such deed, subject to a maximum of twenty lakh rupees ; |
| (iii) where the guarantee is issued in favour of the Government Corporation, Local Authority, or Statutory Body, in respect of public works or public procurement, | five hundred rupees ; |
| (iv) renewal or extension of an existing financial or bank guarantee without increase in the guaranteed amount, | 0.25 per cent. of the amount secured by such deed, subject to a maximum of twenty-five thousand rupees. |
| (b) Letter of Guarantee (excluding instruments mentioned in clause (a)), | five hundred rupees.”; |

(ii) in Article 37, in column (1), the words, brackets and figure “LETTER OF GUARANTEE, *see* Agreement (Article 5)” shall be deleted.